(b) A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification G.S.R. 655 (E), dated the 10th September, 2009, publishing Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2009, under sub-section
 (3) of Section 6 of the Essential Commodities Act, 1955. [Placed in Library. See No. L.T. 852/15/09]

Report and Accounts (2007-08) of IMPCL, Almora and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I lay on the Table:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section
 (1) of Section 619A of the Companies Act, 1956:
 - (a) Thirtieth Annual Report and Accounts of the Indian Medicines Pharmaceutical Corporation Limited (IMPCL), Mohan, Almora, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corpo-ration.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 755/15/09]

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I present the Two Hundred and Third Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the National Green Tribunal Bill, 2009.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), NEW DELHI

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD: Sir, I move the following Motion:

That in pursuance of clause (g) of Section 4, read with sub-section (1) of Section 6 of the All India Institute of Medical Sciences Act, 1956 (25 of 1956), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the All India Institute of Medical Sciences (AIIMS).

The question was put and the motion was adopted.

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